

(22)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH
AT HYDERABAD.

M.A.NO. 294 of 1996 in O.A.1524 of 1995.

Between

Dated: 16.4.1996.

1. The Union of India, rep. by its Secretary, Min. of Defence, Sena Bhawan, New Delhi.
2. The Commandant, Military Hospital, Golconda, Hyderabad.

... Applicants/Respondents

And

K.Satyanarayana ... Respondent/Applicant

Counsel for the Applicant : Sri. K.Sudhakar Reddy,

Counsel for the Respondents : Sri. N.R.Devaraj, Sr. CGSC.

CORAM:

Hon'ble Mr. R.Rangarajan, Administrative Member

Contd:...2/-

M.A. No. 294/96 in
O.A. No. 1524/95

Date of Order: 16.4.96

O R D E R

X As per Hon'ble Shri R.Rangarajan, Member (Admn.) X

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None for the respondents. This MA is filed by time for the respondents in the OA for extention of implementation of the judgement of this Tribunal in OA.1524/95 decided on 11.12.95. As per the direction given in the judgement the R1 in that OA has to take a decision by 31.3.96 as to whether the benefit as per memo dated 19.3.93 has to be extended even to other trades other than the five trades identified by the expert committee and the 11 trades identified by the Anomalies committee.

2. The applicant in this MA submits that for the reasons stated in page 2 of the reply and also because of the prevailing circumstances due to election etc. ~~Asking some more~~ ~~plays for time~~ upto 30.9.96.

3. In view of the difficulties brought ^{out} down by the applicant in the MA the time is extended upto 31.7.96. No further time will be given.

4. M.A. is allowed accordingly.


(R.RANGARAJAN)
Member (Admn.)

Dated: 16th April, 1996

(Dictated in Open Court)

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D.Y. Registration

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